

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 28542/2018

[Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

IA No. 146354/2018 - CONDONATION OF DELAY IN FILING

IA No. 124700/2021 - EXEMPTION FROM FILING O.T.

IA No. 124698/2021 - INTERVENTION APPLICATION

IA No. 5246/2022 - STAY APPLICATION

Date : 21-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Ms. Garima Prashad, Aag, Sr. Adv.  
Mr. Sarvesh Singh Baghel, AOR

For Respondent(s) :Mr. Rauf Rahim, Sr. Adv.  
Mr. Dharmendra Kumar Sinha, AOR  
Mr. Vikas Tiwari, Adv.  
Mr. Kumar Deepraj, Adv.

Mr. Rajiv Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Leave granted.
3. Relist the appeal on 13<sup>th</sup> February, 2025.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)